



**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

**Notification
Jammu, the 1st April, 2019**

SRO 248-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963) and in supersession of all previous notifications issued in this behalf, the Government hereby appoint Sh. Tilak Raj, KAS, Addl. Deputy Commissioner, Basohli, to be competent authority for purposes of the said Act within the territorial jurisdiction of Tehsil Basohli and Mahanpur of District Kathua.

By order of the Government of Jammu and Kashmir.

Sd/-

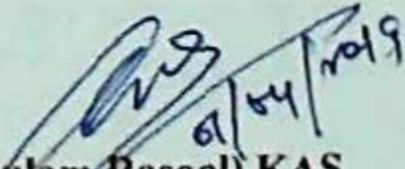
**(Shahid Anayatullah) IAS
Commissioner/Secretary to Government,
Revenue Department**

No: - Rev/LB/25/2017

Dated: - 01-04-2019

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Department.
3. Divisional Commissioner, Jammu.
4. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
5. Deputy Commissioner, Kathua.
6. Director, Archives, Archeology & Museums, J&K Jammu.
7. OSD to Advisor (KS) to Hon'ble Governor for information.
8. Sh. Tilak Raj, KAS, Addl. Deputy Commissioner, Basohli.
9. Manager Government Press, Jammu/Srinagar for publication in the Govt. Gazette
10. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
11. I/C Website Revenue Department.
12. Notification / Stock file.


**(Ghulam Rasool) KAS
Deputy Secretary to Government
Revenue Department**